

(a) whether his Ministry has instituted a mechanism on the implementation of National Rural Employment Guarantee Scheme (NREGS) in Jammu and Kashmir; and

(b) if such a feedback process has not been instituted so far, when it will be done?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) A well defined mechanism for implementation of the Act in the States has been provided in Mahatma Gandhi NREGS Act itself. Section 13 of the Act provides that Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made by the State Governments under Section 4 of the Act. Functions and duties of all the implementing authorities have been clearly defined in the Act. Provisions of the Act have been supplemented in the Operational Guidelines prepared by the Ministry. The guidelines are revised from time to time based on the feedback received from various States. The guidelines have so far been revised twice since inception of the Act. A web enabled Management Information System (MIS) www.nrega.nic.in has been made operational which places all critical parameters for online monitoring and easy public access.

Coverage of IAY

134. SHRI MANGALA KISAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of Below Poverty Line (BPL) families that have been covered under the Indira Awas Yojana (IAY);

(b) the number of BPL families that still remain to be covered under the Yojana;

(c) by when all the BPL families are likely to be covered; and

(d) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Under Indira Awas Yojana Scheme, financial assistance is provided to rural BPL households for construction/upgradation of dwelling units. The scheme is in operation since 1985-86. Since inception of the scheme, 223.09 lakh houses have been constructed/upgraded with an expenditure of Rs. 54472.71 crore.

(b) to (d) As per the information furnished by the Office of Registrar General of India based on 2001 Census, the total housing shortage in rural areas throughout the country (except Delhi and Chandigarh) was 148.25 lakh houses as per State-wise housing shortage indicated in the given Statement (See below). Annual physical targets are fixed under IAY on year to year basis depending on the Central Budget Outlay provided for Rural Housing. However, all efforts are being made by the Government to end shelterlessness in rural areas as quickly as possible.

Statement

State-wise Housing Shortage in Rural Areas as per 2001 Census

Unit in Nos.

Sl. No.	Name of the States/UTs	Housing Shortage in Rural Areas
1	2	3
1.	Andhra Pradesh	1350282
2.	Arunachal Pradesh	105728
3.	Assam	2241230
4.	Bihar	4210293
5.	Chhattisgarh	115528
6.	Goa	6422
7.	Gujarat	674354
8.	Haryana	55572
9.	Himachal Pradesh	15928
10.	Jammu and Kashmir	92923
11.	Jharkhand	105867
12.	Karnataka	436638
13.	Kerala	261347
14.	Madhya Pradesh	207744
15.	Maharashtra	612441
16.	Manipur	69062
17.	Meghalaya	148657
18.	Mizoram	30250
19.	Nagaland	97157
20.	Orissa	655617
21.	Punjab	75374
22.	Rajasthan	258634
23.	Sikkim	11944
24.	Tamil Nadu	431010
25.	Tripura	174835

1	2	3
26.	Uttar Pradesh	1324028
27.	Uttaranchal	53521
28.	West Bengal	974479
29.	Andaman and Nicobar Islands	17890
30.	Dadra and Nagar Haveli	1926
31.	Daman and Diu	787
32.	Lakshadweep	190
33.	Pondicherry	7778
TOTAL :		14825436

Implementation of NREGS in Uttar Pradesh and Bihar

135. SHRI PARVEZ HASHMI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether States of Uttar Pradesh and Bihar are implementing scheme of National Rural Employment Guarantee Scheme (NREGS) properly;

(b) the funds allocated to these States in 2009-10 and amount utilized by them, State-wise;

(c) whether Government has received complaints against irregularities in implementing NREGS works in these States; and

(d) if so, what action has been taken by Central Government and the respective State Governments against these complaints?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) All the States are required to implement the NREGS as per the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 and its Operational Guidelines issued by the Ministry.

(b) Funds released by the Central Government, total funds available with the State Governments and expenditure incurred under NREGS during the current year (2009-10), is as under:—

(Rs. in crore)

State	Funds released by Centre till date	Total available funds (upto January, 10)	Expenditure (upto January, 10)
Bihar	713.83	1888.00	1364.06
Uttar Pradesh	4726.87	6404.96	4330.93